

THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

O.A. No. 2029/96

(3)

New Delhi this the 14th day of November 1996

Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr.A.Vedavalli, Member(J)

Sanjeev Kumar,  
Candle Instructor  
Beggar Home-II, Lampur,  
Delhi.

.....Applicant

(By Advocate: Shri Jasbir Malik)

Versus

1. The Director

Directorate of Social Welfare,  
Old I.T.I. Building,  
Kasturba Gandhi Marg,  
New Delhi-110001

2. The Secretary

National Capital Territory of Delhi  
Dept. of Social Welfare  
5, Sham Nath Marg,  
Delhi.

3. The Secretary,

Ministry of Welfare,  
Shastri Bhavan,  
New Delhi.

.....Respondents

( Shri Braham Singh, Departmental  
representative)

ORDER (Oral)

Hon'ble Shri S.R.Adige, Member(A)

We have heard the applicant's counsel

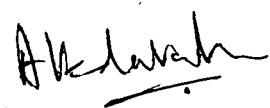
Shri Jasbir Malik and the departmental representative  
Shri Braham Singh.

2. The applicant's counsel states that his  
representations dated 8-1-96, 18-3-96 and 19-8-96  
have not yet been disposed of.

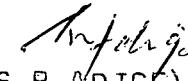
3. Accordingly we dispose of this OA with a  
direction to the respondents to dispose of the  
applicant's representations, by means of a detailed

speaking and reasoned order within one month  
from the date of receipt of a copy of this judgement.  
Whatever legitimate dues of the applicant <sup>are</sup> payable  
to him should also be released to him within the  
prescribed period set out above.

4. Thereafter if any grievance still survives  
it will be open to the applicant to agitate the same  
through appropriate original proceedings in accordance  
with law. No costs.

  
(DR. A. VEDAVALI)

Member (J)

  
(S. R. ADIGE)  
Member (A)

CC.